



2026:AHC:14092

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. BAIL APPLICATION No. - 45448 of 2024

Dileep Yadav

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Devendra Kumar Misra
Counsel for Opposite Party(s)	:	G.A.

Court No. - 66

HON'BLE KRISHAN PAHAL, J.

1. List has been revised. Supplementary affidavit filed by learned counsel for the applicant is taken on record.
2. Heard Sri Devendra Kumar Misra, learned counsel for applicant and Sri Sunil Kumar, learned A.G.A. for the State and perused the material placed on record.
3. The present bail application has been filed by the applicant in Case Crime No.77 of 2024, under Section 302 I.P.C., Police Station Sen Pashchim Para, District Kanpur Nagar with the prayer to enlarge him on bail.
4. As per prosecution story, the deceased person is stated to have started living with the applicant as his wife and the applicant is stated to have committed her murder by assaulting her several times on 5.3.2024.
5. Learned counsel for the applicant has stated that the FIR is delayed and there is no explanation of the said delay caused. The applicant himself rushed the deceased person to hospital, whereby she was declared as brought dead. The applicant had a dispute with his contractor, as such, he has committed the said offence. There is no criminal history of the applicant. The applicant is in jail since 9.3.2024 and he is ready to cooperate with trial. In case, the applicant is released on bail, he will not misuse the liberty of bail.

6. Per contra, learned A.G.A. has vehemently opposed the bail application on the ground that it is a brutal murder. The deceased person sustained injuries within the precincts of house of the applicant. As per the postmortem examination report, the deceased has sustained 27 injuries in all and the onus lies on the applicant to explain the circumstances of her death. As such, he is not entitled for bail.

7. After hearing learned counsel for the parties and taking into consideration the fact that the deceased had sustained 27 injuries in all within the precincts of house of the applicant, I do not find it a fit case for grant of bail to the applicant.

8. The bail application is found devoid of merits and is, accordingly, **rejected**.

9. However, it is directed that the aforesaid case pending before the trial court be decided expeditiously in view of the principle as has been laid down in the recent judgments of the Supreme Court in the cases of ***Vinod Kumar vs. State of Punjab; 2015 (3) SCC 220*** and ***Hussain and Another vs. Union of India; (2017) 5 SCC 702***, if there is no legal impediment.

10. It is clarified that the observations made herein are limited to the facts brought in by the parties pertaining to the disposal of bail application and the said observations shall have no bearing on the merits of the case during trial.

(Krishan Pahal,J.)

January 20, 2026

Vikas Verma